

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.315/MP/2022**

- Subject : Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 01.01.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL.
- Date of Hearing : 13.6.2023
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Sembcorp Energy India Limited (SEIL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Yashaswi Kant, Advocate, SEIL  
Ms. Priyanka Vyas, Advocate, SEIL  
Ms. Shreya Sundraraman, Advocate, SEIL  
Shri Ravi Nair, Advocate, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner prayed for adjournment on the ground of non-availability of the arguing counsel. Learned counsel also sought liberty to file a rejoinder to the reply of the Respondent, CTUIL dated 2.6.2023.

2. Considering the aforesaid request, the Commission adjourned the matter and also permitted the Petitioner to file its rejoinder within three weeks.
3. The Petition shall be listed for hearing on 25.8.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

